

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7672/2024

[Arising out of impugned final judgment and order dated 06-05-2024 in CRM-M No. 19246/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

SATYA RANI & ANR.

PETITIONER(S)

VERSUS

THE STATE OF HARYANA & ANR.

RESPONDENT(S)

WITH

SLP(Crl) No. 11525/2024 (II-B)

FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 128068/2024

FOR CONDONATION OF DELAY IN FILING ON IA 128069/2024

FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 129325/2024

IA No. 128068/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 129325/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 11526/2024 (II-B)

FOR ADMISSION and I.R. and IA No.127972/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 127972/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 129328/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 31-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Harshit Sethi, Adv.  
Ms. Mansi Tripathi, Adv.  
Mr. Kartik Yadav, Adv.  
Mr. Nikilesh Ramachandran, AOR

For Respondent(s) :Ms. Sabarni Som, Adv.  
Mr. Samar Vijay Singh, AOR

Mr. Birendra Bikram, A.A.G.  
Mr. Aman Dev Sharma, Adv.  
Mr. Fateh Singh, Adv.

Upon hearing the counsel the Court made the following  
O R D E R

1. It is represented by Ms. Sabarni Som, learned counsel appearing for the respondent(s), that Mr. Samar Vijay Singh, learned Advocate-on-Record for the respondent(s), is in a personal difficulty and as such, the prayer for adjournment is made.

2. List on 07.02.2025.

(D. NAVEEN)  
COURT MASTER (SH)

(ANU BHALLA)  
COURT MASTER (NSH)